

from the Scheduled Castes and Scheduled Tribes candidates;

(b) the number of vacancies that were available in each post on the basis of the prescribed percentage of reservation, including the carry forward ones;

(c) how many candidates has applied, how many were called for interview and how many were appointed; and

(c)

(d) whether the relaxations provided were applied in each case?.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) For the managerial cadre and the management trainees put together, the total vacancies were four for the year 1971.

	Candidates who applied	Candidates who were called for interview	Candidates who were appointed
Management Trainees	1269	379	4
Managerial Cadre	162	64	3

(d) Yes, Sir.

THIRD PAY COMMISSION

1684. SHRI GANESH LAL MALI:

CHOUDHARY A. MOHAMMAD :

SARDAR GURCHARAN
SINGH TOHRA :

Will the Minister of FINANCE be pleased to refer to the reply to Starred Question No. 33 given in the Rajya Sabha on the 14th November, 1972 and state:

(a) whether the Third Pay Commission has since submitted its final report to Government;

(b) if so, when and what are the main features thereof; and

(c) the time by when Government are likely to take decisions thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) Every effort will be made to take decisions on the recommendations of the

Pay Commission as quickly as possible, on receipt of the Report.

WORKING HOURS OF EMPLOYEES OF STORES DEPARTMENT AT DELHI AIRPORT

1685. SHRI N. G. GORAY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the working hours of employees of the Stores Department at Delhi Airport have recently been changed;

(b) if so, what are the working hours for all the staff members of Stores Department;

(c) whether these hours are in consonance with those of the staff of Stores Department at other Airports belonging to Indian Airlines; and

(d) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) and (b) No, Sir. The staff working in the stock rooms in the engineering stores have to observe the same working hours as the particular Engineering Department to which they cater. They work in shifts with a weekly maximum of 44 hours. The staff

working in the main stores offices how ever, work a 5-day week with a maximum of 38 hours weekly.

(c) Yes, Sir.

(d) Does not arise.

ALLOTMENT OF RESIDENTIAL ACCOMMODATION TO EMPLOYEES OF RESERVE BANK OF INDIA

1686. SHRI SANDA NARAYANAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that date of priority for allotment of residential accommodation to an employee of the Reserve Bank of India in Delhi is reckoned from the date of application by him for such accommodation and not from the date of his appointment in the Bank as is done in case of allotments to Bank employees posted at Calcutta, Bombay and Kanpur stations; and

(b) if so, the reasons for this differentiation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) The Reserve Bank has reported that the procedure for allotment of Bank's staff quarters for Class III and IV staff varies from office to office depending on local requirements and conditions. Thus, at New Delhi, the waiting list was first prepared in 1953. The Delhi Office of the Bank has been entering the names of applicants (i.e. of those employees who were in need of and applied for flats) in that list according to the dates of applications and making allotments according to their turn. A similar practice is followed at Madras. At Bombay, Calcutta, Kanpur and Nagpur, fresh applications are invited every year and the waiting list is prepared on the basis of length of service of applicants. The Bank has reported that the Bombay practice could not be extended to New Delhi as the Employees Association in New Delhi have opposed the move.

INTEREST ON HOUSE-BUILDING LOANS FROM RESERVE BANK OF INDIA EMPLOYEES

1687. SHRI SANDA NARAYANAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the interest at the rate of 10 per cent per annum is charged on house-building advance sanctioned to the employees of the Reserve Bank of India posted in Delhi for building houses at places out-side Delhi, as against the normal interest rate of 3 per cent per annum; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b) Under the Reserve Bank of India Employees' Housing Loans Rules, 1960, housing loans are sanctioned by the Reserve Bank of India to its employees for acquiring residential accommodation at the concessional rate of 3%. The housing loan rules of the Bank provide that residential accommodation acquired by an employee shall not be utilised by him as a source of income or profit, except to such an extent and for such period as may be approved by the Bank. The Bank, according to a recent decision, is charging interest at 10% on the amount of the loan which may be outstanding from time to time, if the officer or other employee desires to let out the house or flat to any outsider at a commercial rent. The higher rate of interest is based on the rates which might normally be charged by commercial banks in similar circumstances and is intended to prevent the officer or other employee from making an unreasonable profit at the bank's expense.

COTTON SHORTAGE OF TEXTILE MILLS

1688. SHRI U. K. LAKSHMANA GOWDA : Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether textile industry in the country is facing shortage of cotton;